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STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

(2012 - 2013)

(FIFTEENTH LOK SABHA)

MINISTRY OF MINORITY AFFAIRS

Action taken by the Government on the observations/recommendations contained in the Twenty-seventh Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on the subject "Scheme of Multi-sectoral Development Programme" of the Ministry of Minority Affairs.

THIRTY-EIGHTH REPORT



LOK SABHA SECRETARIAT

NEW DELHI

August, 2013/Shravana, 1935 (Saka)

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Presented to Lok Sabha on 13.8.2013

Laid in Rajya Sabha on 13.8.2013



LOK SABHA SECRETARIAT

NEW DELHI

August, 2013/Shravana, 1935 (Saka)

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* will be available later on.

**COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL
JUSTICE AND EMPOWERMENT (2012-2013)**

SHRI HEMANAND BISWAL - CHAIRMAN

**MEMBERS
LOK SABHA**

2. Shri M. Anandan
3. Smt. Susmita Bauri
4. Shri Devidhan Besra
5. Shri Tarachand Bhagora
6. Smt. Rama Devi
7. Shri Gorakh Prasad Jaiswal
8. Shri Mohan Jena
9. Shri Dinesh Kashyap
10. Shri Kirodi Lal Meena
11. Kumari Meenakshi Natarajan
- #12. Smt. Mausam Noor
13. Shri Wakchaure Bhausahab R.

14. Smt. Sushila Saroj
15. Shri N. Dharam Singh
16. Shri Pradeep Kumar Singh
17. Dr. Naramalli Sivaprasad
18. Shri Lalit Mohan Suklabaidya
19. Shri Kabir Suman
20. Vacant
21. Vacant

**MEMBERS
RAJYA SABHA**

22. Smt. Jharna Das Baidya
23. Shri Avtar Singh Karimpuri
- *24. Shri Rishang Keishing
25. Shri Mangala Kisan
26. Shri Ahmad Saeed Malihabadi

27. Prof. Mrinal Miri
- ##28. Shri Jesudasu Seelam
29. Shri Mohammad Shafi
30. Shri Shivpratap Singh
31. Shri Shankarbai N. Vegad

* Resigned from the Committee w.e.f. 22.2.2013

Nominated w.e.f. 01.5.2013

Shri Jesudasu Seelam ceased to be a Member w.e.f. 17.6.2013 consequent upon his appointment as Minister.

LOK SABHA SECRETARIAT

1. Shri Devender Singh - Joint Secretary
2. Smt. Anita Jain - Director
3. Shri Kushal Sarkar - Additional Director
4. Smt. Shashi Bisht - Executive Assistant

INTRODUCTION

I, the Chairman, Standing Committee on Social Justice and Empowerment (2012-13) having been authorized by the Committee to submit the Report on their behalf, do present this Thirty-eighth Report on the action taken by the Government on the observations/recommendations contained in the Twenty-seventh Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on the subject "Scheme of Multi-sectoral Development Programme" of the Ministry of Minority Affairs.

2. The Twenty-seventh Report was presented to Lok Sabha and laid in Rajya Sabha on 9th May, 2012. The Ministry of Minority Affairs furnished their replies indicating action taken on the recommendations contained in that Report on 14.12.2012. The Report was considered and adopted by the Standing Committee on Social Justice and Empowerment at their sitting held on 4.6.2013.

3. An analysis of the action taken by Government on the recommendations contained in the Twenty-seventh Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) is given in Appendix.

4. For facility of reference observations/recommendations of the Committee have been printed in thick type in the body of the Report.

NEW DELHI;

04 June, 2013

14 Jyaistha, 1935 (Saka)

HEMANAND BISWAL

**Chairman,
Standing Committee on
Social Justice and
Empowerment**

CHAPTER - I

REPORT

1.1 This Report of the Standing Committee on Social Justice and Empowerment deals with the action taken by the Government on the observations/recommendations contained in the Twenty-seventh Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on the subject "Scheme of Multi-sectoral Development Programme" of the Ministry of Minority Affairs.

1.2 The Twenty-Seventh Report was presented to Lok Sabha and laid in Rajya Sabha on 9th May, 2012. It contained 16 observations/recommendations. Replies of Government in respect of all the observations/recommendations have been examined and are categorized as under: -

- (i) Observations/Recommendations which have been accepted by the Government :

Paragraph Nos. 1.58, 1.59, 1.60, 1.61, 1.62, 1.63, 1.64, 1.65, 1.66, 1.67, 1.69, 1.70, 1.71, 1.72 and 1.73.

(Total : 15 -Chapter II)

- (ii) Observations/Recommendations which the Committee do not desire to pursue in view of the replies of the Government :

Nil

(Total :Nil -Chapter-III)

- (iii) Observations/Recommendations in respect of which replies of the Government have not been accepted and which require reiteration :

Nil

(Total : Nil -Chapter-IV)

- (iv) Observations/Recommendations in respect of which replies of the Government are of interim in nature:

Paragraph No. 1.68.

(Total :1 – Chapter- V)

1.3 The Committee desire that action taken notes on the recommendations contained in Chapter-I and final action taken notes in respect of the recommendations contained in Chapter-V of this Report may be furnished to them at the earliest and in any case not later than three months of the presentation of this Report.

1.4 The Committee will now deal with the replies received from the Government which need reiteration or merit comments.

A. Change the unit area of planning from district to block level under MsDP.

Recommendation (S. No. 1 Para 1.58)

1.5 The Committee noted that the Multi-sectoral Development Programme (MsDP) launched in the year 2008-09 is a flagship scheme of the Ministry of Minority Affairs for development of minority communities and is being implemented through the States/UTs in 90 Minority Concentration Districts (MCDs). The Committee were informed that the population criteria used for identification of MCDs in the 29 States/UTs in districts with a 'substantial minority population' of atleast 25% of the total population or districts having a large absolute minority population exceeding 5 lakhs with the percentage of minority population between 20% to 25%. The Committee however expressed their apprehension that the criteria of 25% of substantial minority population used for identification of MCDs is very high and would deprive the benefits to many significant minority population districts which are also relatively backward in socio-economic or basic amenities. The Committee, therefore, had recommended that the criteria of 25% of substantial minority population used for identification of MCDs be brought down to 15% so that more and more MCDs could be covered under the scheme.

1.6 The Ministry in their Action Taken Reply for Para 1.58 stated that:

"The Ministry has proposed to change the unit area of planning under MsDP from District to Block during the 12th Five Year Plan. Apart from this, it is proposed to cover cluster of minority concentration villages falling outside the identified minority concentration blocks and backward minority concentration towns/cities. EFC Memo in this regard has been circulated to concerned Ministries/Departments on 27.09.2012. This would not only sharpen the focus on minority concentration areas but will also extend the benefit of this programme to other deserving areas".

1.7 The Committee note that the Ministry propose to change the unit area of planning under MsDP from District to Block during the 12th Five Year Plan. Apart from this, the Ministry also propose to cover cluster of minority concentration villages falling outside the identified minority concentration blocks and backward minority concentration towns/cities with a view to sharpen focus on minority concentration areas. The Committee would like the Ministry to vigorously pursue the matter so that it can be implemented during the current year itself.

B. Maintain separate data of BPL families living in Minority Concentration Districts (MCDs).

Recommendation (S.No. 4, Para 1.61)

1.8 The Committee noted that individual specific projects like Indira Awas Yojana (IAY) for BPL families have been sanctioned under MsDP. As envisaged under the programme, the benefits of IAY under MsDP are provided to all the BPL families in order of their serial number in the approved waiting list and not selectively to the families of Minority Communities. The Committee have been informed that to ensure maximum benefits of projects to the minority population, villages/localities having substantial minority population are given priority. However, the Committee was dismayed to note that the Ministry of Minority Affairs have no data of BPL families belonging to minority community living in Minority Concentration Districts nor have the data of such families who have benefited from Indira Awas Yojana (IAY). The Committee was not happy with such casual approach of the Ministry. The Committee felt that in the absence of such data, the Ministry may not be in a position to assess the progress made in implementation of the programme in MCDs. The Committee, therefore, had recommended to the Ministry to maintain separate data of BPL families living in Minority Concentration Districts (MCDs) and the families who have benefited from Indira Awas Yojana (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses and apprise the Committee of the same. The Committee had also recommended the Government to give priority to minority community people in allocation of Indira Awas Yojana (IAY houses in MCDs). The Committee further recommend that the Rajiv Awas Yojna, recently launched for the slum dwellers and urban poor on the lines of Indira Awas Yojana, may be included in

Multi-sectoral Development Programme so that the BPL families of minorities living in urban or town areas may also be benefited by this scheme.

1.9 The Ministry in their Action Taken Reply for Para 1.61 have stated that:

"The recommendation of the Committee has been noted and communicated to the concerned Chief Minister .The complete information from the States/UTs is yet to be received in this regard. It may be noted that the approved guidelines of MsDP state that there would be no change in guidelines of any existing scheme under implementation in such districts for which the programme would provide additional funds & in case schemes for individual benefits are taken up under the programme , there shall be no divergence from the existing norms for selection of beneficiaries from the list of BPL families in the district so that benefits from the additional funds flow to all BPL families and not selectively. IAY houses under MsDP are given as per seniority in BPL list. This also ensures that there is no heart burn between people from different community living in a village. However, in order to ensure that maximum benefits accrue to the people from minority community, the villages having substantial minority population are selected for construction of the houses as reported earlier. In so far as inclusion of slum dwellers &urban poor on the lines of IAY as per Rajiv Awas Yojna in MsDP is concerned, it may be considered to the extent it fits into the proposed restructured MsDP for the 12th Five Year Plan as the planning unit is to be changed to block level in the 12th Plan".

1.10 The Committee note that although the Ministry are silent on the number of minority BPL families covered under Indira Awas Yojana (IAY)/Multi-sectoral Development Programme (MsDP)/Rajiv Awas Yojana, the Government are taking necessary action as per the provision of these schemes and intend to pursue the matter in a focused manner in the Twelfth Five Year Plan when the unit of planning is to be changed to block level. The Committee urge the Ministry to expedite the process and maintain separate data for minorities under BPL category as recommended in their Twenty-ninth Report.

C. Deficiencies in medical facility.

Recommendation (S.No. 7, Para No. 1.64)

1.11 During their Study visit to a Maternity Ward constructed with funds released under MsDP in Minority Concentrated Districts (MCD) in Kolkata on 15 February 2011, the Committee noticed several deficiencies which included absence of lift facilities and lack of adequate number of doctors, gynaecologist, pediatricians, caesarian operation facility, anesthesia, Intravenous facility and ambulance facilities. The Committee noted that the Ministry of Minority Affairs had sought from the Government of West Bengal the latest status of the action taken to remove the above deficiencies. The Committee were, however, constrained to find that even after more than one year, the Report of the Government of West Bengal was still awaited. The Committee had therefore recommended that the Government should emphasize upon the Government of West Bengal to urgently take necessary action to overcome the deficiencies pointed out by the Committee during the study tour and submit a report to the Union Government in this regard as early as possible.

1.12 The Ministry in their Action Taken reply have stated that:

"The matter has been taken up a number of times with the State Govt. of West Bengal. The latest reminder was sent on 06.12.2012. The State is yet to respond. The Committee will be apprised of the position as soon as the same is received from the State Government of West Bengal".

1.13 The Committee are deeply concerned that despite good follow up with the Government of West Bengal, there has been no response with respect to the serious deficiencies and inadequacies noticed in the maternity wards of the Government Hospitals in the minority concentrated areas, particularly in Kolkata. The Committee, therefore, urge that the Ministry take up the matter with the Government of West Bengal at the highest level so as to remove the serious deficiencies in the maternity wards of hospitals in Minority Concentration Districts (MCDs).

D. Distribution of Mid Day Meals for students.

Recommendation (S.No. 8, Para No. 1.65)

1.14 During their visit to a Urdu school in Minority Concentrated District in Kolkata, the Committee had advised the official of the school to distribute mid day meals to the children attending the school. In this regard, the Ministry had informed that the Government of West Bengal has been requested to give the latest status of the action taken to remove the deficiencies pointed out by the Study Group and the report of the Government of West Bengal is still awaited. The Committee felt sad to note that even after a gap of one year the report of the Government of West Bengal is still awaited. The Committee, therefore had desired the Government to implement the recommendations/suggestions of the Committee to distribute mid day meals to the children attending the schools sincerely and apprise the Committee of the precise action taken thereon.

1.15 The Ministry in their Action Taken reply have stated that:

"The matter has been taken up a number of times with the State Govt. of West Bengal in this regard. The latest reminder was sent on 06.12.2012. The State is yet to respond."

In regard to mid day meals for students, the Ministry has added that "It is pertinent to note here that funds are not released for mid-day meal scheme to the children under MsDP."

1.16 The Committee note that Union Government has in principle accepted the recommendation of the Committee. The Committee would urge the Ministry to take up the matter vigorously with the State Government so as to make provision for mid day meal for school children in accordance with the national drive for nutrition support to primary education.

E. Inclusion of Private Public Partnership(PPP) in MsDP.

Recommendation (S.No. 9, Para 1.66)

1.17 The Committee noted with concern that in respect of projects i.e. construction of dyeing unit and vocational training of computer and I.T. the proposals were submitted to the line Ministry for appraisal/comments who in turn suggested Private Public Partnership (PPP) mode. Since, PPP mode is not envisaged under MsDP, it was decided to drop these projects and the concerned State Governments were advised to submit the revised alternative proposals for the amount involved in consonance with the guidelines of MsDP which was accepted by the concerned State Governments. Therefore, the Committee had desired that the Ministry should impress upon the State Governments urgently to submit revised alternative proposals for construction of dyeing unit, vocational training of computer and I.T. in consonance with the guideline of MsDP. The Committee further desired the Government to consider inclusion of PPP mode projects also in the MsDP scheme.

1.18 The Ministry in their Action Taken Reply for Para 1.66 have stated that:

"The alternative proposals in lieu of the proposals for construction of dyeing unit, vocational training of computer and I.T. in consonance with the guideline of MsDP have already been received and approved. The inclusion of PPP mode projects also in the MsDP would be considered while approving the guidelines for the 12th Five Year Plan".

1.19 The committee note that their recommendation in the matter has been accepted by the Ministry. They would, however, like to be apprised of the progress made in this regard in due course.

F. Essential infrastructures like Road Connectivity, Rural Electrification, etc.

Recommendation (S.No. 10, Para 1.67)

1.20 The Committee noted that as per guidelines issued for MsDP, existing scheme for infrastructure development such as rural electrification, road connectivity, etc. may be taken up in MCDs on priority basis. The Committee were, however, informed that since these schemes are capital intensive, funds under MsDP are insufficient to take up such projects and that is being taken care of by Central Government schemes like Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) and Prime Minister's Gramin Sadak Yojana (PMGSY) where there is enough allocation for these schemes with the concerned Ministries. The Committee were of strong view that electrification and road connectivity are key to economic development of an area and ushering in large scale upliftment of the Socio-economic conditions of people living in the area. The Committee, therefore, had desired the Ministry to effectively co-ordinate with respective Ministries for implementation of these projects on a priority basis in MCDs especially in minority concentration villages or blocks which would greatly help in improving the quality of life of people living in these areas.

1.21 The Ministry, in their Action Taken reply, have stated that:

"The focus of the programme is on the sectors relating to health, education & skill development of the identified Minority Concentration Districts (MCDs) in the first phase. The Ministry, of late, has, however, been considering the proposals for road connectivity also, if received from the States/UTs & not catered to by the line Ministry. As such the projects for link roads in respect of newly constructed sub-centres, for Rs.8.32 crore have been approved under MsDP. For better coordination with line Ministries in other sectors, the Ministry is proposing to expand the basket of schemes covered under PM's New 15 Point Programme".

1.22 The Committee note that after concentrating on health, education and skill development in the MCDs, the Ministry are now considering proposals for road connectivity, if received from the State Governments. The Committee therefore recommend that the Ministry should inform all the State Governments having MCDs to submit their proposals expeditiously to them for availing the financial assistance. The Committee would also like to be apprised of the expanded basket of developmental programmes including rural electrification under the Prime Minister's New 15 Point Programme.

G. Rashtriya Sam Vikas Yojana (RSVY)/Backward Regions Grant Fund (BRGF) programme.

Recommendation (S.No. 11, Para 1.68)

1.23 The Ministry had informed that Rashtriya Sam Vikas Yojana (RSVY)/Backward Regions Grant Fund (BRGF) programme do not specifically target minorities who are not from the marginalized sections of the society. The Central Government has been implementing these development programmes in selected backward districts like Champawat, Tehri Garhwal and Chamoli Districts of Uttarakhand. It has been informed by the Ministry that this programme is not implemented in Pauri Garhwal, Uttarakhand. The Committee are of the view that as the Geographical conditions of Pauri Garhwal are same as of Chamoli District of Uttarakhand, Rashtriya Sam Vikas Yojana (RSVY)/Backward Regions Grant Fund (BRGF) programme which are area development programmes should also be implemented in the District Pauri Garhwal.

Reply of the Government

1.24 The Ministry in their Action Taken Reply for Para 1.68 have stated that :

"The subject matter does not pertain to Ministry of Minority Affairs".

1.25 The Committee deplore the cavalier reply of the Ministry that 'the subject matter does not pertain to them' with respect to the recommendation of the Committee for development of certain districts of Uttarakhand under Rashtriya Sam Vikas Yojana (RSVY)/Backward Regions Grant Fund (BRGF). The Committee wish to exhort the Ministry of the principle of collective responsibility of the council of Ministers to the Lok Sabha and the well established practice of taking up a matter not pertaining to them with concerned Ministry. The Committee reiterate that the matter be taken up with concerned Ministry and the Committee apprised in due course. The concerned officers responsible for such a cavalier reply be cautioned and sent for appreciation course on Parliamentary Practice and Procedure in the Bureau of Parliamentary Studies and Training (BPST).

CHAPTER – II

Observations/Recommendations which have been accepted by the Government

Recommendation (S.No. 1, Para 1.58)

2.1 The Committee note that the Multi-sectoral Development Programme (MsDP) launched in the year 2008-09 is a flagship scheme of the Ministry of Minority Affairs for development of minority communities and is being implemented through the States/UTs in 90 Minority Concentration Districts (MCDs). The Committee have been informed that the population criteria used for identification of MCDs in the 29 States/UTs is districts with a 'substantial minority population' of atleast 25% of the total population or districts having a large absolute minority population exceeding 5 lakhs with the percentage of minority population between 20% to 25%. The Committee however express their apprehension that the criteria of 25% of substantial minority population used for identification of MCDs is very high and would deprive the benefits to many significant minority population districts which are also relatively backward in socio-economic or basic amenities. The Committee, therefore, recommend that the criteria of 25% of substantial minority population used for identification of MCDs be brought down to 15% so that more and more MCDs can be covered under the scheme.

Reply of the Government

2.2 The Ministry has proposed to change the unit area of planning under MsDP from District to Block during the 12th Five Year Plan. Apart from this, it is proposed to cover cluster of minority concentration villages falling outside the identified minority concentration blocks and backward minority concentration towns/cities. EFC Memo in this regard has been circulated to concerned Ministries/Departments on 27.09.2012.

This would not only sharpen the focus on minority concentration areas but will also extend the benefit of this programme to other deserving areas.

[Ministry of Minority Affairs O.M. No. 3/77/2011-PP dated 14.12.2012]

Comments of Committee

(Please see Para 1.7 of Chapter – I of the Report)

Recommendation (S.No. 2, Para 1.59)

2.3 The Committee note that the Multi-sectoral Development Programme (MsDP) being a special area development Programme envisages inclusive growth with benefits flowing to everyone in the district and not the minorities alone. The unit of planning in the scheme is district level which is based on Census 2001. The Committee observe that the scheme does not focus entirely on the minority population as districts also cover several blocks/villages which have substantial high non-minority population. In such a scenario, the benefits envisaged for the minority population under MsDP are substantially flowing to the non-minority population in the MCDs which is not the main objective of the scheme. The Secretary, Ministry of Minority Affairs admitted during the course of oral evidence that there was a need to bring down the unit of planning from the District to Gram Panchayat level or Block level but were constrained as the Census 2001 does not give any data of the block level. The Committee, therefore, desire that the Ministry should obtain the latest data of the block level of Census 2011 as early as possible and take immediate measures to bring down the unit of planning from the district level to the block level in order to cover more and more population of the minorities in the minority concentrated blocks which otherwise could not be covered due to the population criteria adopted in the identification of MCDs.

Reply of the Government

2.4 This has been taken care of in the restructured MsDP proposed for 12th Five Year Plan. The Ministry will continue to implement the programme with greater focus on minority concentration areas. As stated above, blocks have been proposed as the unit of planning instead of districts.

[Ministry of Minority Affairs O.M. No. 3/77/2011-PP dated 14.12.2012]

Recommendation (Sl. No. 3, Para No. 1.60)

2.5 The Committee are constrained to note that even after 3 years of launch of MsDP, the district plans of all the 90 MCDs have not been fully approved and there are still 28 MCDs whose plans have been approved only partially. The Committee have been informed that the delay in full approval of district plans the 28 MCDs is mainly due to non-submission of adequate district plans by the States/UTs. The Committee feel that getting the district plans approved is the first and primary task under the scheme and the delay has only worsened the implementation of the scheme. In the absence of any clear plan, the Committee fear that the timely implementation of MsDP would be adversely affected. The Committee takes a serious note of this and desire that the matter be taken up urgently with the Chief Secretary/Chief Minister of the concerned States to expedite the full approval of the district plans under MsDP.

Reply of the Government

2.6 The Ministry has been pursuing the matter vigorously with the concerned States/UTs. The concern of the committee in this regard has been taken note of & a

letter from the Hon'ble Minister of Minority Affairs highlighting the issues raised by the Committee has already been sent to the concerned Chief Ministers. (copies enclosed in Annexure-I) As a result, the district plans of Rs. 3733.90 crore have been approved against the 11th plan allocation of Rs. 3780 crore and thus plan for 98.78% of allocation have been approved. Among this the plans of 82 districts have been approved in full and in remaining 8 districts very small amount is left. Further, the programme is being continued in the existing format in the current financial year & the proposals worth Rs.812.56 crore have already been approved in the current financial year as on date.

[Ministry of Minority Affairs O.M. No 3/77/2011-PP dated 14.12.2012]

Recommendation (S.No. 4, Para 1.61)

2.7 The Committee note that individual specific projects like Indira Awas Yojana (IAY) for BPL families have been sanctioned under MsDP. As envisaged under programme, the benefits of IAY under MsDP are provided to all the BPL families in order of their serial number in the approved waiting list and not selectively to the families of Minority Communities. The Committee have been informed that to ensure maximum benefits of projects to the minority population, villages/localities having substantial minority population are given priority. However, the Committee is dismayed to note that the Ministry of Minority Affairs have no data of BPL families belonging to minority community living in Minority Concentration Districts nor have the data of such families who have benefitted from Indira Awas Yojana (IAY). The Committee is not happy with such casual approach of the Ministry. The Committee feel that in the absence of such data, the Ministry may not be in a position to assess the progress

made in implementation of the programme in MCDs. The Committee, therefore, recommend to the Ministry to maintain separate data of BPL families living in Minority Concentration Districts (MCDs) and the families who have benefited from Indira Awas Yojana (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses and apprise the Committee of the same. The Committee also recommend the Government to give priority to minority community people in allocation of Indira Awas Yojana (IAY houses in MCDs). The Committee further recommend that the Rajiv Awas Yojna, recently launched for the slumdweller and urban poor on the lines of Indira Awas Yojana, may be included in Multi-sectoral Development Programme so that the BPL families of minorities living in urban or town areas may also be benefited by this scheme.

Reply of the Government

2.8 The recommendation of the Committee has been noted and communicated to the concerned Chief Minister. The complete information from the States/UTs is yet to be received in this regard. It may be noted that the approved guidelines of MsDP state that there would be no change in guidelines of any existing scheme under implementation in such districts for which the programme would provide additional funds & in case schemes for individual benefits are taken up under the programme, there shall be no divergence from the existing norms for selection of beneficiaries from the list of BPL families in the district so that benefits from the additional funds flow to all BPL families and not selectively. IAY houses under MsDP are given as per seniority in BPL list. This also ensures that there is no heart burn between people from different community living in a village. However, in order to ensure that maximum benefits accrue to the people from minority community, the villages having substantial minority population are

selected for construction of the houses as reported earlier. In so far as inclusion of slum dwellers & urban poor on the lines of IAY as per Rajiv Awas Yojna in MsDP is concerned, it may be considered to the extent it fits into the proposed restructured MsDP for the 12th Five Year Plan as the planning unit is to be changed to block level in the 12th Plan.

[Ministry of Minority Affairs O.M. No. No. 3/77/2011-PP dated 14.12.2012]

Comments of Committee

(Please see Para 1.10 of Chapter – I of the Report)

Recommendation (S.No. 5, Para 1.62)

2.9 The Committee note with concern that against the total number of 2,95,162 Indira Awas Yojana (IAY) houses approved under the MsDP only 1,75,008 have so far been constructed for beneficiaries. It has informed by the Ministry that shortfall is due to a gestation period of about (at least) six months for construction of these houses and the time taken by the States to finalize the list of beneficiaries. The Committee are not happy with the reasons given by the Ministry. The progress with regard to construction of houses under Yojana is not satisfactory. Therefore the Committee strongly recommend that Ministry should pursue the matter with State/UT Governments for completion of IAY houses approved under MsDP within a time bound manner so that more families could be benefited.

Reply of the Government

2.10 The concern of the committee in this regard has also been taken note of & a letter from the Hon'ble Minister highlighting the issues raised by the committee had already been sent to the concerned Chief Ministers .Apart from this, constant reminders

are being sent to the States/UTs for timely execution of all approved projects. As on 30.09.2012, the progress in completion of IAY houses as reported by the States/UTs is 200879.

[Ministry of Minority Affairs O.M. No. 3/77/2011-PP-I dated 14.12.2012]

Recommendation (Sl. No. 6, Para No. 1.63)

2.11 The Committee are constrained to note that as against the 689 school and 2498 primary health care centres approved under MsDP only 334 schools and 1623 primary health care centres have been constructed. It has been informed by the Ministry that all projects involve construction work and hence there is a gestation period of more than a year to complete these projects and also States have to undertake tendering process before starting work. This results in lesser number of construction units as against the approved units. The Committee is not happy with the reasons cited by the Ministry in regard to construction of schools and primary health care centres. Since the education is a key parameter for upliftment of minority population and health is equally important, therefore, the committee recommend that the Government should play more proactive role and urges the States/UTs for completion of approved schools and primary health care centres in a time bound manner.

Reply of the Government

2.12 The concern of the committee in this regard has also been taken note of & a letter from the Hon'ble Minister highlighting the issues raised by the committee had already been sent to the concerned Chief Ministers. The Ministry also exhorts the concerned States/UTs repeatedly to complete the sanctioned projects in a time bound

manner by way of regular reviews, visits & constant reminders. As on 30.09.2012, the progress in construction of schools and primary health centres as reported by the States/UTs is 556 and 1862 respectively.

[Ministry of Minority Affairs O.M. No. 3/77/2011-PP dated 14.12.2012]

Recommendation (S.No. 7, Para 1.64)

2.13 During the visit of the Study Group of the Committee to a maternity Ward constructed with funds released under MsDP in Kolkata on 15 February 2011, the Committee noticed several deficiencies which include absence of lift facilities, lack of adequate number of doctors, gynecologist and pediatricians, caesarian operation facility and also lack of anesthesia, Intravenous facility and ambulance facilities. The Committee note that the Ministry of Minority Affairs has sought from the Government of West Bengal the latest status of the action taken to remove the above deficiencies. The Committee are, however, constrained to find that even after more than one year the Report of the Government of West Bengal is still awaited. It indicates the lack of dedication and casual approach on the part of the Ministry in handling the core issue of the above serious deficiencies. Therefore, the Committee desire that the Government should emphasize upon the Government of West Bengal to urgently take necessary action to overcome the deficiencies pointed out by the Committee on the study tour and submit a report to the Government in this regard as early as possible. The Committee may also be apprised about the action taken by the State Government to overcome the deficiency pointed out by the Committee.

Reply of the Government

2.14 The matter has been taken up a number of times with the State Govt. of West Bengal. The latest reminder was sent on 06.12.2012. The State is yet to respond. The

Committee will be apprised of the position as soon as the same is received from the State Government of West Bengal.

[Ministry of Minority Affairs O.M. No. 3/77/2011-PP dated 14.12.2012]

Comments of Committee

(Please see Para 1.13 of Chapter – I of the Report)

Recommendation (S.No. 8, Para 1.65)

2.15 During the visit to Urdu school in Kolkata by the Study Group of the committee, the official of the school in Kolkata by the Study Group of the Committee, the official of the school were advised by the Study Group to distribute mid day meals to the children attending the school. In this regard, the Ministry have informed that the Government of West Bengal has been requested to give the latest status of the action taken to remove the deficiencies pointed out by the Study Group and the report of the Government of West Bengal is still awaited. The Committee feel sad to note that even after a gap of one year the report of the Government of West Bengal is still awaited. The Committee, therefore desire the Government to implement the recommendations/suggestions of the Committee to distribute mid day meals to the children attending the schools sincerely and apprise the Committee of the precise action taken thereon.

Reply of the Government

2.16 The matter has been taken up a number of times with the State Govt. of West Bengal in this regard. The latest reminder was sent on 06.12.2012. The State is yet to respond. It is pertinent to note here that funds are not released for mid-day meal scheme to the children under MsDP.

[Ministry of Minority Affairs O.M. No. 3/77/2011 dated 14.12.2012]

Comments of Committee

(Please see Para 1.16 of Chapter – I of the Report)

Recommendation (S.No. 9, Para 1.66)

2.17 The Committee note with concern that in respect of projects i.e. construction of dyeing unit and vocational training of computer and I.T. the proposals were submitted to the line Ministry for appraisal/comments who in turn suggested Private Public Partnership (PPP) mode. Since, PPP mode is not envisaged under MsDP, it was decided to drop these projects and the concerned State Governments were advised to submit the revised alternative proposals for the amount involved in consonance with the guidelines of MsDP which was accepted by the concerned State Governments. Therefore, the Committee desire that the Ministry should impress upon the State Governments urgently to submit revised alternative proposals for construction of dyeing unit, vocational training of computer and I.T. in consonance with the guideline of MsDP. The Committee further desire the Government to consider inclusion of PPP mode projects also in the MsDP scheme.

Reply of the Government

2.18 The alternative proposals in lieu of the proposals for construction of dyeing unit, vocational training of computer and I.T. in consonance with the guideline of MsDP have already been received and approved. The inclusion of PPP mode projects also in the MsDP would be considered while approving the guidelines for the 12th Five Year Plan.

[Ministry of Minority Affairs O.M. No. 3/77/2011-PP dated 14.12.2012]

Comments of Committee

(Please see Para 1.19 of Chapter – I of the Report)

Recommendation (S.No. 10, Para 1.67)

2.19 The Committee note that as per guidelines issued for MsDP existing scheme for infrastructure development such as rural electrification, road connectivity etc. may be taken up in MCDs in a priority basis. The Committee have, however, been informed that since these schemes are capital intensive, funds under MsDP are insufficient to take up such projects and that is being taken care of by Central Government schemes like Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) and Prime Minister's Gramin Sadak Yojana (PMGSY) where there is enough allocation for these schemes with the concerned Ministries. The Committee are of the strong view that electrification and road connectivity are key to economic development of an area and usher in large scale upliftment of the Socio-economic condition of people living in the area. The Committee, therefore, desire the Ministry to effectively co-ordinate with respective Ministries for implementation of these projects on a priority basis in MCDs especially in minority concentration villages or blocks which would greatly help in improving the quality of life of people living in these areas.

Reply of the Government

2.20 The focus of the programme is on the sectors relating to health, education & skill development of the identified Minority Concentration Districts (MCDs) in the first phase. The Ministry, of late, has, however, been considering the proposals for road connectivity

also, if received from the States/UTs & not catered to by the line Ministry. As such the projects for link roads in respect of newly constructed sub-centres, for Rs.8.32 crore have been approved under MsDP. For better coordination with line Ministries in other sectors, the Ministry is proposing to expand the basket of schemes covered under PM's New 15 Point Programme.

[Ministry of Minority Affairs O.M. No. 3/77/2011 dated 14.12.2012]

Comments of Committee

(Please see Para 1.22 of Chapter – I of the Report)

Recommendation (S.No 12, Para 1.69)

2.21 The Committee note that since the inception of the MsDP in 2008, an amount of Rs. 2359.39 crore has been released against which expenditure of only Rs. 1174.93 crore has been reported by the States/UTs. The Committee further note that an amount of Rs. 971.94 and Rs. 913.23 crore has been released by the Ministry against which expenditure of only Rs. 618.18 and Rs. 258.00 crores has been reported by the States/UTs in the years 2009-10 and 2011-12, respectively. The main reason given by the Ministry for the slow pace and less utilization of funds during the year 2009-10 is delay in transfer of funds by States to district authorities/implementing agencies. The Committee take strong objection to the slow manner in which the funds are being spent under MsDP after the release of huge amounts under the scheme. The Committee feel that projects like dispensaries, hostels, polytechnics which form the core not only for development of the minorities but also development in infrastructure are not completed in time. Keeping the funds with States/UTs or the implementing agencies without any substantial expenditure results in wastage of valuable financial resources which could have been utilized in other much needed projects in the Country. The Committee

therefore strongly desire that the Ministry take concrete steps for reviewing the budgetary requirements under MsDP and also expedite the pace of expenditure under it by way of holding regular meetings at the highest level and also regular monitoring of projects and interaction with the implementing agencies.

Reply of the Government

2.22 The Ministry holds regular meetings with the States/UTs at the highest level. The Ministry has organized National Conference of State Ministers of Minority Welfare on 7th and 8th June, 2012. The conference was held to review the progress of various schemes and programmes of the Ministry during 11th Five Year Plan and to discuss the approach for the schemes and programmes for 12th Five Year Plan. Besides this, the programme is monitored through video conferences & regional conferences at regular intervals for effective implementation of the scheme. The efforts are being made to keep the budgetary requirements under MsDP as realistic as possible keeping in view the pace of expenditure. An amount of Rs. 1682.07 crore has already been utilized by the States/UTs against the amount of Rs. 2162.03 crore released under MsDP till 2010-11 which is 77.80% of the released funds. Utilization Certificates for funds released during 2011-12 are due by 31st March, 2013.

[Ministry of Minority Affairs O.M. No. 3/77/2011 dated 14.12.2012]

Recommendation (Sl. No. 13, Para No. 1.70)

2.23 The Committee find from the written replies of the Ministry that Utilization Certificates (UCs of Rs. 18.80 crore of the amount released in the financial year 2008-09 and UCs of Rs. 160.37 crore of the amount released in the financial year 2009-10

are overdue. The Committee further note that the Ministry has issued several reminders and also followed all the pending matters with the States/UTs through series of meetings. The Officers of the Ministry have been deputed to visit the States for ensuring effective implementation of MsDP where in it was especially emphasized by them to States/UTs to submit the overdue UCs for 2008-09 & 2009-10. With the sincere follow-up action taken up by the Ministry with the concerned State Governments, the Ministry was able to obtain the UCs amounting to Rs. 7.04 crore pertaining to the financial year 2008-09 and Rs. 33.13 crore of pertaining to the financial year 2009-10. The Committee appreciate the efforts made by the Ministry but at the same time the Committee are of the view that the matter should be taken up with the concerned State Ministries as well as State Chief Secretaries for timely submission of 100% Utilization Certificates for the released funds.

Reply of the Government

2.24 The concern of the Committee in this regard has also been taken note of & a letter from the Hon'ble Minister highlighting the issues raised by the Committee had already been sent to the concerned Chief Ministers. As a result of constant follow up, the Ministry has further been able to obtain overdue Utilization Certificates for an amount of Rs. 6.42 crore & Rs. 59.37 crore pertaining to financial years 2008-09 and 2009-10 respectively.

[Ministry of Minority Affairs O.M. No. 3/77/2011 dated 14.12.2012]

Recommendation (S.No. 14, Para 1.71)

2.25 The Committee note that State and District Level Committees have been constituted in all 20 States/UTs which have MCDs for monitoring the implementation of

MsDP. The Committee also note that the scheme in the PM's New 15 point programme for the Welfare of the minorities are implemented in all States/UTs throughout the country. As per the PM's new 15 point programme, the States/UTs are expected to constitute a State level Committee for implementation of the programme which also serves as the State level Committee for implementation of the programme which also serves as the State level Committee for oversight of the implementation of MCDs. Upto two Members of Parliament from Lok Sabha and one Member of Parliament from Rajya sabha representing the States have to be nominated by the Centre and two members of the Legislative Assembly shall be nominated by the State Government. However, one of the members included in the State level Committee from Lok Sabha and Legislative Assembly should have been elected from any of MCDs of those States. The programme envisages that the State level Committee should meet at least once every quarter.

The Committee however find from the replies furnished by the Ministry that except for Jharkhand, State level Committee meetings in 19 MCD States are not being held as per programme which envisages the holding of State Level Meetings at least once every quarter. What is more disturbing is that not even a single State level meeting has been held by Meghalaya and Madhya Pradesh during the last 4 years. The Committee is further dismayed to note that details of State level Meeting attended by MPs/MLAs for only two States namely Kerala and West Bengal is available with the Ministry and for the remaining 18 States/UTs, the information has been sought by the Ministry from the concerned States/UTs. The Committee also observed that no sitting MP from Lok Sabha/Rajya Sabha has attended these sittings in both the States. The Committee are of the view that it is very important for the State level Committee to meet

more often so that various programmes under MsDP can be periodically reviewed and concrete corrective measures taken in time. The MPs/MLAs who are members of the State level Monitoring Committees should be invited and encouraged to attend such meetings so that various programmes under MsDP can be effectively monitored. The Ministry should obtain and maintain data and details of the State level Committee Meetings, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced in implementation of MsDP etc. so that the scheme can be monitored effectively at the National level and remedial action taken immediately to meet the shortcomings.

Reply of the Government

2.26 Efforts are being made to obtain the complete details from the States/UTs as pointed out by the Committee. Instructions have also been issued separately to all the concerned States/UTs separately to invite the MPs/MLAs who are the members of the State level Committees to attend such meetings. The details of State Level and District Level Committee meetings received from the States till date are annexed. (Annexure-II)

[Ministry of Minority Affairs O.M. No. 3/77/2011 dated 14.12.2012]

Recommendation (S. No. 15, Para 1.72)

2.27 The Committee have been informed that IT enabled cells for monitoring the programme in the States/UTs and Districts for reporting the progress of implementation of the District Plans have been sanctioned for all States/UTs. A computer software application has been developed for this purpose and out of 90 MCDs, 30 MCDs have started uploading the information in MIS-MsDP software. It has also been informed that States from the North-Eastern region have resource problem. NIC Cell of the ministry

has been providing assistance/guidance required by the districts so that the programme may be made fully operational as early as possible. The Committee feel that the measures taken by the Ministry for reporting of progress of the MsDP, dispensation of information has been inadequate. The Committee recommend that the matter be taken up with the concerned Ministries as well as the Chief Secretaries of the States at the earliest for provision of adequate training to the staff in the matter and for initiating the process of uploading of information in the remaining 60 MCDs as early as possible.

Reply of the Government

2.28 The matter has been taken up at the highest level with the concerned States/UTs. 29 districts in 13 States have already uploaded the village beneficiary details. Besides this, the districts of West Bengal have also uploaded physical progress details and photographs in MIS-MSDP Software till November, 2012. The Status of data uploaded by various States/Districts is annexed. (Annexure-III)

[Ministry of Minority Affairs O.M. No. 3/77/2011 dated 14.12.2012]

Recommendation (S.No. 16, Para 1.73)

2.29 The Committee have been informed that MsDP empowered Committee in the Ministry of Minority Affairs which appraises and approves the projects under the MsDP has held 50 meetings since 2008 i.e. since inception of the programme. The Empowered Committee (EC) which also functions as the Oversight Committee has reviewed the implementation of the programme. When the Committee desired to know whether any visible change is taking place in regard to development of minorities in the MCDs after implementation of the scheme, the Ministry have informed that since the inception of the scheme, many infrastructural projects have been taken up and completed. The National Productivity Council (NPC) based on the information provided

by NLMs, is assisting the Ministry in obtaining feedback on the schemes of the Ministry and the findings contained in the report which indicates that MsDP has generally been received well. With regard to assessment of MsDP, it has been informed by the Ministry that a study to evaluate the impact of the schemes of the Ministry of Minority Affairs including MsDP has been entrusted to the Indian Council of Social Science Research (ICSSR). ICSSR has conducted field survey and their report is expected soon. The Committee while endorsing the conduct of field survey by ICSSR for useful feedback in improvement of the scheme, desire that the Government emphasis upon ICSSR to expedite the submission of the final evaluation report early so that necessary remedial measures can be taken up and the scheme implemented in a better way during the 12th Five Year Plan.

Reply of the Government

2.30 ICSSR has given draft evaluation report based on the field survey conducted by them. ICSSR has been asked to submit one consolidated final evaluation report on the overall impact of MsDP so that the scheme can be implemented in a more effective way in the 12th Five Year Plan. The consolidated final report is awaited.

[Ministry of Minority Affairs O.M. No. 3/77/2011 dated 14.12.2012]

CHAPTER – III

Observations/Recommendations which the Committee do not desire to pursue in view of the replies of the Government

-NIL-

CHAPTER – IV

**Observations/Recommendations in respect of which replies of the Government
have not been accepted and which require reiteration**

-NIL-

CHAPTER – V

Observations/Recommendations in respect of which replies of the Government are interim in nature

Recommendation (S. No. 11, Para 1.68)

5.1 The Ministry have informed that Rashtriya Sam Vikas Yojana (RSVY)/Backward Regions Grant Fund (BRGF) programme do not specifically target minorities who are not from the marginalized sections of the society. The Central Government has been implementing these development programmes in selected backward districts like Champawat, Tehri Garhwal and Chamoli Districts of Uttarakhand. It has been informed by the Ministry that this programme is not implemented in Pauri Garhwal, Uttarakhand. The Committee are of the view that as the Geographical conditions of Pauri Garhwal are same as of Chamoli District of Uttarakhand, Rashtriya Sam Vikas Yojana (RSVY)/Backward Regions Grant Fund (BRGF) programme which are area development programmes should also be implemented in the District Pauri Garhwal.

Reply of the Government

5.2 The subject matter does not pertain to Ministry of Minority Affairs.

[Ministry of Minority Affairs O.M. No. 3/77/2011 dated 14.12.2012]

Comments of Committee

(Please see Para 1.25 of Chapter – I of the Report)

NEW DELHI;

04 June, 2013

14 Jyaishta 1935 (Saka)

HEMANAND BISWAL

**Chairman,
Standing Committee on
Social Justice and
Empowerment**

सलमान खुरशीद, सांसद

سلمان خورشید، ایم۔ پی۔

Salman Khurshid, M.P.

D.O. No. 3/77/2011-PP

Dear Chief Minister,

I am to inform you that the 27th Report of the Department-Related Parliamentary Standing Committee (DRPSC) on Social Justice and Empowerment (2011-12) on the subject "Scheme of Multi-sectoral Development Programme (MsDP)" was presented to both Houses of Parliament on 9th May 2012. The Committee has made certain observations which need immediate attention on the part of State Government for speedy implementation of MsDP. Points, on which action is to be taken as per directions of Standing Committee, are appended.

2. The observations made by the Standing Committee are the ones which have been taken up time and again by this Ministry at various levels with concerned States/UTs. The Central Government is committed to the welfare of minorities through this special flagship scheme which has the potential of improving the quality of life of people living in the minority districts covered under the scheme. This can be made possible only through the sincere joint efforts of the Central and State/UT Governments.

3. I, therefore, once again look forward to your co-operation and support in taking further this ambitious programme and request you to direct the concerned officers to take immediate action on the above mentioned points. Action taken report may kindly be intimated to the Ministry at the earliest so that Standing Committee may suitably be apprised.

By

Yours sincerely,

Salman
(SALMAN KHURSHID)

Shri Okram Ibobi Singh,
Chief Minister, Manipur,
Govt. of Manipur,
CM Secretariat, Thoubal Athokpam, Manipur

Action to be taken by the States/UTs

States/UTs are required to submit:

- Rs. 954.02 lakhs has been released as first installment for various projects during 2011-12. A list of these projects is given at Annexure – II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
- the data for number of families living below poverty line (BPL) in Minority Concentration Districts (MCDs) and the families who have benefitted from Indira Awas Yojna (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses along with the schedule for completion of IAY houses sanctioned under MsDP in a time bound manner.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
- schedule of completion of approved schools and primary health centres so that these important projects for betterment of minorities can be completed in a time bound manner.
- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद

سلمان خورشید، ایم۔ پی۔

Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री

भारत सरकार

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حکومت ہند

Minister of Minority Affairs

Government of India

23rd May, 2012

D.O. No. 3/77/2011-PP

Dear Aiy Resister,

I am to inform you that the 27th Report of the Department-Related Parliamentary Standing Committee (DRPSC) on Social Justice and Empowerment (2011-12) on the subject "Scheme of Multi-sectoral Development Programme (MsDP)" was presented to both Houses of Parliament on 9th May 2012. The Committee has made certain observations which need immediate attention on the part of State Government for speedy implementation of MsDP. Points, on which action is to be taken as per directions of Standing Committee, are appended.

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By

Yours sincerely,

(SALMAN KHURSHID)

Shri Bhupinder Singh,
Lieutenant Governor Andaman & Nicobar Islands,
Lt. Gen. Retd., PVSM, AVSM
Andaman & Nicobar Islands

Office : 11th Floor, B-1 Wing, Paryavaran Bhawan, C.G.O. Complex, Lodhi Road, New Delhi -110003 • Telefax : 24364273-76

कार्यालय : 11वाँ तल, बी-1 विंग, पर्यायवरण भवन, सी.जी.ओ. कॉम्प्लेक्स, लोधी रोड, नई दिल्ली -110003

Action to be taken by the States/UTs

States/UTs are required to submit:

- district plan proposals for Rs. 257.15 lakhs against the balance allocation for the district so that administrative approval can be accorded.
- Rs. 618.74 lakhs has been revalidated as first installment for various projects during 2011-12. A list of these projects is given at Annexure – II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
- schedule of completion of approved projects so that these important projects for betterment of minorities can be completed in a time bound manner.
- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद

سلمان خورشید، ایم۔ پی۔

Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री

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Minister of Minority Affairs

Government of India

23rd May, 2012

D.O. No. 3/77/2011-PP

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2. The observations made by the Standing Committee are the ones which have been taken up time and again by this Ministry at various levels with concerned States/UTs. The Central Government is committed to the welfare of minorities through this special flagship scheme which has the potential of improving the quality of life of people living in the minority districts covered under the scheme. This can be made possible only through the sincere joint efforts of the Central and State/UT Governments.

3. I, therefore, once again look forward to your co-operation and support in taking further this ambitious programme and request you to direct the concerned officers to take immediate action on the above mentioned points. Action taken report may kindly be intimated to the Ministry at the earliest so that Standing Committee may suitably be apprised.

Regards

Yours sincerely,

(SALMAN KHURSHID)

Shri Prithviraj Chavan,
Chief Minister,
Govt. of Maharashtra
CM Secretariat, Mantralaya Mumbai (Maharashtra)

Action to be taken by the States/UTs

States/UTs are required to submit:

- utilization certificates (UCs) for Rs. 322.25 lakhs released as first installment during 2010-11 or previous years. The UCs for these cases have become long overdue and to be given top priority. A list of all such projects where the UC is required is given at Annexure - I.
- the data for number of families living below poverty line (BPL) in Minority Concentration Districts (MCDs) and the families who have benefitted from Indira Awas Yojna (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses along with the schedule for completion of IAY houses sanctioned under MsDP in a time bound manner.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
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सलमान खुरशीद, सांसद

سلمان خورشید، ایم۔پی۔

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Government of India

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3. I, therefore, once again look forward to your co-operation and support in taking further this ambitious programme and request you to direct the concerned officers to take immediate action on the above mentioned points. Action taken report may kindly be intimated to the Ministry at the earliest so that Standing Committee may suitably be apprised.

By

Yours sincerely,

(SALMAN KHURSHID)

Shri Vijay Bahuguna,
Chief Minister,
Government of Uttrakhand,
Chief Minister Niwas, Circuit House
Old Annexe, Cantt. Road, Dehradun (Uttrakhand)

Action to be taken by the States/UTs

States/UTs are required to submit:

- district plan proposals for Rs. 152.75 lakhs against the balance allocation for 2 districts so that administrative approval can be accorded.
- utilization certificates (UCs) for Rs. 1797.65 lakhs released as first installment during 2010-11 or previous years. The UCs for these cases have become long overdue and to be given top priority. A list of all such projects where the UC is required is given at Annexure – I.
- Rs. 194.34 lakhs has been released as first installment for various projects during 2011-12. A list of these projects is given at Annexure – II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
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- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद
سلمان خورشید، ایم۔ پی۔
Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री
भारत सरकार
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Minister of Minority Affairs
Government of India
23rd May, 2012

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Respectfully,

Yours sincerely,

Salman Khurshid

(SALMAN KHURSHID)

Shri Omar Abdullah
Chief Minister,
Govt. of Jammu & Kashmir,
Civil Secretariat, Jammu-Tavi- 180001 (Jammu & Kashmir)

Action to be taken by the States/UTs

States/UTs are required to submit:

- Rs. 156.605 lakhs has been released as first installment for various projects during 2011-12. A list of these projects is given at Annexure – II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
- schedule of completion of approved schools (ACRs) and other projects so that these important projects for betterment of minorities can be completed in a time bound manner.
- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद

سلمان خورشید، ایم۔ پی۔

Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री

भारत सरकार

وزیر برائے اقلیتی امور

حکومت ہند

Minister of Minority Affairs
Government of India

23rd May, 2012

D.O. No. 3/77/2011-PP

Dear Chief Minister,

I am to inform you that the 27th Report of the Department-Related Parliamentary Standing Committee (DRPSC) on Social Justice and Empowerment (2011-12) on the subject "Scheme of Multi-sectoral Development Programme (MsDP)" was presented to both Houses of Parliament on 9th May 2012. The Committee has made certain observations which need immediate attention on the part of State Government for speedy implementation of MsDP. Points, on which action is to be taken as per directions of Standing Committee, are appended.

2. The observations made by the Standing Committee are the ones which have been taken up time and again by this Ministry at various levels with concerned States/UTs. The Central Government is committed to the welfare of minorities through this special flagship scheme which has the potential of improving the quality of life of people living in the minority districts covered under the scheme. This can be made possible only through the sincere joint efforts of the Central and State/UT Governments.

3. I, therefore, once again look forward to your co-operation and support in taking further this ambitious programme and request you to direct the concerned officers to take immediate action on the above mentioned points. Action taken report may kindly be intimated to the Ministry at the earliest so that Standing Committee may suitably be apprised.

Regards

Yours sincerely,

(SALMAN KHURSHID)

Shri Shivraj Singh Chouhan,
Chief Minister,
Govt. of Madhya Pradesh
CM House, Shyamla Hills,
Bhopal (Madhya Pradesh)

Action to be taken by the States/UTs

States/UTs are required to submit:

- utilization certificates (UCs) for Rs. 95.00 lakhs released as first installment during 2010-11 or previous years. The UCs for these cases have become long overdue and to be given top priority. A list of all such projects where the UC is required is given at Annexure - I.
- the data for number of families living below poverty line (BPL) in Minority Concentration Districts (MCDs) and the families who have benefitted from Indira Awas Yojna (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses along with the schedule for completion of IAY houses sanctioned under MsDP in a time bound manner.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
- schedule of completion of approved projects so that these important projects for betterment of minorities can be completed in a time bound manner.
- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद

سلمان خورشید، ایم۔ پی۔

Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री

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Minister of Minority Affairs
Government of India

23rd May, 2012

D.O. No. 3/77/2011-PP

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By order,

Yours sincerely,

(SALMAN KHURSHID)

Shri Tarun Kumar Gogoi,
Chief Minister, Govt. of Assam,
C.M. Block, Assam Secretariat Complex,
Dispur, Guwahati, Assam

Action to be taken by the States/UTs

States/UTs are required to submit:

- district plan proposals for Rs. 1079.54 lakhs against the balance allocation for 4 districts so that administrative approval can be accorded.
- utilization certificates (UCs) for Rs. 6462.88 lakhs released as first installment during 2010-11 or previous years. The UCs for these cases have become long overdue and to be given top priority. A list of all such projects where the UC is required is given at Annexure – I.
- Rs. 15987.97 lakhs has been released as first installment for various projects during 2011-12. A list of these projects is given at Annexure – II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
- the data for number of families living below poverty line (BPL) in Minority Concentration Districts (MCDs) and the families who have benefitted from Indira Awas Yojna (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses along with the schedule for completion of IAY houses sanctioned under MsDP in a time bound manner.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
- schedule of completion of approved schools (ACRs) and primary health centres so that these important projects for betterment of minorities can be completed in a time bound manner.
- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद

سلمان خورشید "م.پ."

Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री

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Minister of Minority Affairs
Government of India

28/ May, 2012

D.O. No. 3/77/2011-PP

Dear Chief Minister,

I am to inform you that the 27th Report of the Department-Related Parliamentary Standing Committee (DRPSC) on Social Justice and Empowerment (2011-12) on the subject "Scheme of Multi-sectoral Development Programme (MsDP)" was presented to both Houses of Parliament on 9th May 2012. The Committee has made certain observations which need immediate attention on the part of State Government for speedy implementation of MsDP. Points, on which action is to be taken as per directions of Standing Committee, are appended.

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Respectfully,

Yours sincerely,

(SALMAN KHURSHID)

Shri Pawan Chamling,
Chief Minister, Govt. of Sikkim,
Mintogang, Gangtok-737101

Action to be taken by the States/UTs

States/UTs are required to submit:

- district plan proposals for Rs. 231.41 lakhs against the balance allocation for the district so that administrative approval can be accorded.
- utilization certificates (UCs) for Rs. 105.25 lakhs released as first installment during 2010-11 or previous years. The UCs for these cases have become long overdue and to be given top priority. A list of all such projects where the UC is required is given at Annexure – I.
- Rs. 67.50 lakhs has been released as first installment for various projects during 2011-12. A list of these projects is given at Annexure – II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
- the data for number of families living below poverty line (BPL) in Minority Concentration Districts (MCDs) and the families who have benefitted from Indira Awas Yojna (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses along with the schedule for completion of IAY houses sanctioned under MsDP in a time bound manner.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
- schedule of completion of approved schools and primary health centres so that these important projects for betterment of minorities can be completed in a time bound manner.
- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद

سلمان خورشید، ایم۔ پی۔

Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री

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Minister of Minority Affairs
Government of India

23rd May, 2012

D.O. No. 3/77/2011-PP

Dear Chief Minister,

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Respectfully

Yours sincerely,

Salman Khurshid

(SALMAN KHURSHID)

Shri Pu Lalthanhawla
Chief Minister, Mizoram
Govt. of Mizoram,
Chief Minister's Secretariat,
A/14, Zarkawt, Aizwal, Mizoram

Office : 11th Floor, B-1 Wing, Paryavaran Bhawan, C.G.O. Complex, Lodhi Road, New Delhi -110003 • Telefax : 24364273-76
कार्यालय : 11वाँ तल, बी-1 विंग, पर्यायवरण भवन, सी.जी.ओ. कॉम्प्लेक्स, लोधी रोड, नई दिल्ली -110003

Action to be taken by the States/UTs

States/UTs are required to submit:

- district plan proposals for Rs. 71.22 lakhs against the balance allocation for one district so that administrative approval can be accorded.
- utilization certificates (UCs) for Rs. 297.98 lakhs released as first installment during 2010-11 or previous years. The UCs for these cases have become long overdue and to be given top priority. A list of all such projects where the UC is required is given at Annexure – I.
- Rs. 466.50 lakhs has been released as first installment for various projects during 2011-12. A list of these projects is given at Annexure – II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
- the data for number of families living below poverty line (BPL) in Minority Concentration Districts (MCDs) and the families who have benefitted from Indira Awas Yojna (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses along with the schedule for completion of IAY houses sanctioned under MsDP in a time bound manner.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
- schedule of completion of approved schools and primary health centres so that these important projects for betterment of minorities can be completed in a time bound manner.
- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद

سلمان خورشید، ایم۔ پی۔

Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री

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Minister of Minority Affairs
Government of India

23rd May, 2012

D.O. No. 3/77/2011-PP

Dear Chief Minister,

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2. The observations made by the Standing Committee are the ones which have been taken up time and again by this Ministry at various levels with concerned States/UTs. The Central Government is committed to the welfare of minorities through this special flagship scheme which has the potential of improving the quality of life of people living in the minority districts covered under the scheme. This can be made possible only through the sincere joint efforts of the Central and State/UT Governments.

3. I, therefore, once again look forward to your co-operation and support in taking further this ambitious programme and request you to direct the concerned officers to take immediate action on the above mentioned points. Action taken report may kindly be intimated to the Ministry at the earliest so that Standing Committee may suitably be apprised.

Be

Yours sincerely,

Salman Khurshid

(SALMAN KHURSHID)

Ms. Mamta Banerjee,
Chief Minister, Govt. of West Bengal
CM Secretariat, Kolkata (West Bengal)

Action to be taken by the States/UTs

States/UTs are required to submit:

- utilization certificates (UCs) for Rs. 4484.78 lakhs released as first installment during 2010-11 or previous years. The UCs for these cases have become long overdue and to be given top priority. A list of all such projects where the UC is required is given at Annexure – I.
- Rs. 2492.36 lakhs has been released as first installment for various projects during 2011-12. A list of these projects is given at Annexure – II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
- the data for number of families living below poverty line (BPL) in Minority Concentration Districts (MCDs) and the families who have benefitted from Indira Awas Yojna (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses along with the schedule for completion of IAY houses sanctioned under MsDP in a time bound manner.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
- schedule of completion of approved schools and primary health centres so that these important projects for betterment of minorities can be completed in a time bound manner.
- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.
- a report regarding necessary action taken by the State Govt. to overcome the deficiency pointed out by the committee during their visit to a maternity ward constructed with funds released under MsDP in Kolkata on 15.02.2011.
- action taken in regard to removal of the deficiencies pointed out by the Study Group of the Standing Committee during their visit to Urdu School in Kolkata and also regarding distribution of midday meals to the children attending the schools sincerely.

सलमान खुरशीद, सांसद

سلمان خورشید، ایم۔ پی۔

Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री

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Minister of Minority Affairs
Government of India

23rd May, 2012

D.O. No. 3/77/2011-PP

Dear Chief Minister,

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3. I, therefore, once again look forward to your co-operation and support in taking further this ambitious programme and request you to direct the concerned officers to take immediate action on the above mentioned points. Action taken report may kindly be intimated to the Ministry at the earliest so that Standing Committee may suitably be apprised.

By

Yours sincerely,

Salman Khurshid

(SALMAN KHURSHID)

Shri Naveen Patnaik,
Chief Minister, Govt. of Orissa,
CM Secretariat,
Bhubaneswar (Orissa)

Action to be taken by the States/UTs

States/UTs are required to submit:

- utilization certificates (UCs) for Rs. 567.72 lakhs released as first installment during 2010-11 or previous years. The UCs for these cases have become long overdue and to be given top priority. A list of all such projects where the UC is required is given at Annexure - I.
- the data for number of families living below poverty line (BPL) in Minority Concentration Districts (MCDs) and the families who have benefitted from Indira Awas Yojna (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses along with the schedule for completion of IAY houses sanctioned under MsDP in a time bound manner.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
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- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद

سلمان خورشید، ایم۔ پی۔

Salman Khurshid, M.P.



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By

Yours sincerely,

(SALMAN KHURSHID)

Shri Nitish Kumar,
Chief Minister, Bihar,
Government of Bihar,
CM Secretariat, Patna (Bihar)

Office : 11th Floor, B-1 Wing, Paryavaran Bhawan, C.G.O. Complex, Lodhi Road, New Delhi -110003 • Telefax : 24364273-76
कार्यालय : 11वाँ तल, बी-1 विंग, पर्यायवरण भवन, सी.जी.ओ. कॉम्प्लेक्स, लोधी रोड, नई दिल्ली -110003

Action to be taken by the States/UTs

States/UTs are required to submit:

- utilization certificates (UCs) for Rs. 5550.45 lakhs released as first installment during 2010-11 or previous years. The UCs for these cases have become long overdue and to be given top priority. A list of all such projects where the UC is required is given at Annexure – I.
- Rs. 5930.86 lakhs has been released as first installment for various projects during 2011-12. A list of these projects is given at Annexure – II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
- the data for number of families living below poverty line (BPL) in Minority Concentration Districts (MCDs) and the families who have benefitted from Indira Awas Yojna (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses along with the schedule for completion of IAY houses sanctioned under MsDP in a time bound manner.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
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- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद

سلمان خورشید، ایم۔ پی۔

Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री

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Minister of Minority Affairs
Government of India

23rd May, 2012

D.O. No. 3/77/2011-PP

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By

Yours sincerely,

S

(SALMAN KHURSHID)

Shri Bhupinder Singh Hooda,
Chief Minister,
Govt. of Haryana,
Civil Secretariat, Chandigarh (Haryana)

Action to be taken by the States/UTs

States/UTs are required to submit:

- utilization certificates (UCs) for Rs. 586.17 lakhs released as first installment during 2010-11 or previous years. The UCs for these cases have become long overdue and to be given top priority. A list of all such projects where the UC is required is given at Annexure – I.
- Rs. 145.835 lakhs has been released as first installment for various projects during 2011-12. A list of these projects is given at Annexure – II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
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By _____

Yours sincerely,

(SALMAN KHURSHID)

Shri Nabam Tuki

Chief Minister

Govt. of Arunachal Pradesh,

CM Secretariat, Itanagar (Arunachal Pradesh)

Action to be taken by the States/UTs

States/UTs are required to submit:

- district plan proposals for Rs. 75.08 lakhs against the balance allocation for the district so that administrative approval can be accorded.
- utilization certificates (UCs) for Rs. 1215.81 lakhs released as first installment during 2010-11 or previous years. The UCs for these cases have become long overdue and to be given top priority. A list of all such projects where the UC is required is given at Annexure - I.
- Rs. 1539.525 lakhs has been released as first installment for various projects during 2011-12. A list of these projects is given at Annexure - II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
- the data for number of families living below poverty line (BPL) in Minority Concentration Districts (MCDs) and the families who have benefitted from Indira Awas Yojna (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses along with the schedule for completion of IAY houses sanctioned under MsDP in a time bound manner.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any, faced for implementation of MsDP etc.
- schedule of completion of approved schools and primary health centres so that these important projects for betterment of minorities can be completed in a time bound manner.
- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद
سلمان خورشید، ایم۔ پی۔
Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री
भारत सरकार

وزیر اقلیتی امور
حکومت ہند

Minister of Minority Affairs
Government of India
23rd May, 2012

D.O. No. 3/77/2011-PP

Dear Chief Minister,

I am to inform you that the 27th Report of the Department-Related Parliamentary Standing Committee (DRPSC) on Social Justice and Empowerment (2011-12) on the subject "Scheme of Multi-sectoral Development Programme (MsDP)" was presented to both Houses of Parliament on 9th May 2012. The Committee has made certain observations which need immediate attention on the part of State Government for speedy implementation of MsDP. Points, on which action is to be taken as per directions of Standing Committee, are appended.

2. The observations made by the Standing Committee are the ones which have been taken up time and again by this Ministry at various levels with concerned States/UTs. The Central Government is committed to the welfare of minorities through this special flagship scheme which has the potential of improving the quality of life of people living in the minority districts covered under the scheme. This can be made possible only through the sincere joint efforts of the Central and State/UT Governments.

3. I, therefore, once again look forward to your co-operation and support in taking further this ambitious programme and request you to direct the concerned officers to take immediate action on the above mentioned points. Action taken report may kindly be intimated to the Ministry at the earliest so that Standing Committee may suitably be apprised.

Respectfully,

Yours sincerely,

Salman Khurshid

(SALMAN KHURSHID)

Shri Arjun Munda,
Chief Minister,
Govt. Jharkhand,
Chief Minister Secretariat, Ranchi (Jharkhand)

Action to be taken by the States/UTs

States/UTs are required to submit:

- district plan proposals for Rs. 142.25 lakhs against the balance allocation for one district so that administrative approval can be accorded.
- utilization certificates (UCs) for Rs. 577.16 lakhs released as first installment during 2010-11 or previous years. The UCs for these cases have become long overdue and to be given top priority. A list of all such projects where the UC is required is given at Annexure – I.
- Rs. 3475.69 lakhs has been released as first installment for various projects during 2011-12. A list of these projects is given at Annexure – II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
- the data for number of families living below poverty line (BPL) in Minority Concentration Districts (MCDs) and the families who have benefitted from Indira Awas Yojna (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses along with the schedule for completion of IAY houses sanctioned under MsDP in a time bound manner.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
- schedule of completion of approved schools (ACRs) and primary health centres so that these important projects for betterment of minorities can be completed in a time bound manner.
- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद

سلمان خورشید، ایم۔ پی۔

Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री

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Ministry of Minority Affairs
Government of India

23rd May, 2012

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3. I, therefore, once again look forward to your co-operation and support in taking further this ambitious programme and request you to direct the concerned officers to take immediate action on the above mentioned points. Action taken report may kindly be intimated to the Ministry at the earliest so that Standing Committee may suitably be apprised.

By order,

Yours sincerely,

(SALMAN KHURSHID)

Shri Akhilesh Yadav,
Chief Minister,
Government of Uttar Pradesh,
CM Secretariat, Lucknow, (Uttar Pradesh)

Office : 11th Floor, B-1 Wing, Paryavaran Bhawan, C.G.O. Complex, Lodhi Road, New Delhi -110003 • Telefax : 24364273-76
कार्यालय : 11वाँ तल, बी-1 विंग, पर्यावरण भवन, सी.जी.ओ. कॉम्प्लेक्स, लोधी रोड, नई दिल्ली -110003

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Action to be taken by the States/UTs

States/UTs are required to submit:

- district plan proposals for Rs. 1354.40 lakhs against the balance allocation for 8 districts so that administrative approval can be accorded.
- utilization certificates (UCs) for Rs. 11359.96 lakhs released as first installment during 2010-11 or previous years. The UCs for these cases have become long overdue and to be given top priority. A list of all such projects where the UC is required is given at Annexure – I.
- Rs. 7390.515 lakhs has been released as first installment for various projects during 2011-12. A list of these projects is given at Annexure – II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
- the data for number of families living below poverty line (BPL) in Minority Concentration Districts (MCDs) and the families who have benefitted from Indira Awas Yojna (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses along with the schedule for completion of IAY houses sanctioned under MsDP in a time bound manner.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
- schedule of completion of approved schools and primary health centres so that these important projects for betterment of minorities can be completed in a time bound manner.
- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद

سلمان خورشید، ایم۔ پی۔

Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री

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Minister of Minority Affairs
Government of India

23rd May, 2012

D.O. No. 3/77/2011-PP

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2. The observations made by the Standing Committee are the ones which have been taken up time and again by this Ministry at various levels with concerned States/UTs. The Central Government is committed to the welfare of minorities through this special flagship scheme which has the potential of improving the quality of life of people living in the minority districts covered under the scheme. This can be made possible only through the sincere joint efforts of the Central and State/UT Governments.

3. I, therefore, once again look forward to your co-operation and support in taking further this ambitious programme and request you to direct the concerned officers to take immediate action on the above mentioned points. Action taken report may kindly be intimated to the Ministry at the earliest so that Standing Committee may suitably be apprised.

By

Yours sincerely,

Salman Khurshid

(SALMAN KHURSHID)

Shri D. V. Sadananda Gowda
Chief Minister,
Govt. of Karnataka
CM Secretariat, Bengaluru (Karnataka)

Office : 11th Floor, B-1 Wing, Paryavaran Bhawan, C.G.O. Complex, Lodhi Road, New Delhi -110003 • Telefax : 24364273-76
कार्यालय : 11वाँ तल, बी-1 विंग, पर्यावरण भवन, सी.जी.ओ. कॉम्प्लेक्स, लोधी रोड़, नई दिल्ली -110003

Action to be taken by the States/UTs

States/UTs are required to submit:

- district plan proposals for Rs. 83.64 lakhs against the balance allocation for one district so that administrative approval can be accorded.
- utilization certificates (UCs) for Rs. 42.625 lakhs released as first installment during 2010-11 or previous years. The UCs for these cases have become long overdue and to be given top priority. A list of all such projects where the UC is required is given at Annexure – I.
- Rs. 78.625 lakhs has been released as first installment for various projects during 2011-12. A list of these projects is given at Annexure – II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
- the data for number of families living below poverty line (BPL) in Minority Concentration Districts (MCDs) and the families who have benefitted from Indira Awas Yojna (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses along with the schedule for completion of IAY houses sanctioned under MsDP in a time bound manner.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
- schedule of completion of approved schools (ACRs) and primary health centres so that these important projects for betterment of minorities can be completed in a time bound manner.
- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद

سلمان خورشید، ایم۔ پی۔

Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री
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Minister of Minority Affairs
Government of India
23rd May, 2012

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Yours,

Yours sincerely,

(SALMAN KHURSHID)

Shri Oommen Chandy
Chief Minister,
Govt. of Kerala
CM Secretariat, Trivandrum, Kerala)

Action to be taken by the States/UTs

States/UTs are required to submit:

- Rs. 37.06 lakhs has been released as first installment for various projects during 2011-12. A list of these projects is given at Annexure – II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
- schedule of completion of approved schools (ACRs) and primary health centres so that these important projects for betterment of minorities can be completed in a time bound manner.
- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद
سلمان خورشید، ایم۔ پی۔
Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री
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[Signature]

Yours sincerely,

[Signature]

(SALMAN KHURSHID)

Dr. Mukul Sangma,
Chief Minister, Meghalaya,
Govt. of Meghalaya,
Chief Minister's Secretariat,
Shillong (Meghalaya)

Action to be taken by the States/UTs

States/UTs are required to submit:

- the data for number of families living below poverty line (BPL) in Minority Concentration Districts (MCDs) and the families who have benefitted from Indira Awas Yojna (IAY) under MsDP in these districts as also the percentage it constitutes to the total sanctioned IAY houses along with the schedule for completion of IAY houses sanctioned under MsDP in a time bound manner.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
- schedule of completion of approved schools and other project so that these important projects for betterment of minorities can be completed in a time bound manner.
- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

सलमान खुरशीद, सांसद

سلمان خورشید ایم۔ پی۔

Salman Khurshid, M.P.



अल्पसंख्यक कार्य मंत्री
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Minister of Minority Affairs
Government of India

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Regards,

Yours sincerely,

Salman Khurshid

(SALMAN KHURSHID)

Smt. Sheila Dikshit,
Chief Minister,
Govt. of NCT Delhi,
3, Moti Lal Nehru Place,
New Delhi-110 001

Office : 11th Floor, B-1 Wing, Paryavaran Bhawan, C.G.O. Complex, Lodhi Road, New Delhi -110003 • Telefax : 24364273-76
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- 77 -

Action to be taken by the States/UTs

States/UTs are required to submit:

- utilization certificates (UCs) for Rs. 203.75 lakhs released as first installment during 2010-11 or previous years. The UCs for these cases have become long overdue and to be given top priority. A list of all such projects where the UC is required is given at Annexure – I.
- Rs. 887.6628 lakhs has been released as first installment for various projects during 2011-12. A list of these projects is given at Annexure – II. The central share in respect of all these projects may be transferred to the district authorities/implementing agencies in cases where it has not been done so far so that the utilisation certificates can be obtained for the funds released at the earliest.
- details of State Level Committee (SLC) and District Level Committee (DLC) meetings held so far, decisions taken in these meetings, shortcomings if any pointed out in these meetings, difficulties if any faced for implementation of MsDP etc.
- schedule of completion of approved schools and primary health centres so that these important projects for betterment of minorities can be completed in a time bound manner.
- complete uploaded information in MIS-MSDP software for 90 MCDs and this can be done by keeping a provision of adequate training to the staff at the district/ State level.

Status of State Level and District Level Committee Meetings

S.No.	State/District	Date of meeting	Whether MPs/MLAs were invited, if not why	Name of MPs/MLAs who attended the meeting
1	Kerala <i>Wayanad Distt.</i>	3/9/11	Yes	Shri Abdurahiman Randathani MLA
	District Level Committee	27.05.10	Yes	P Krishaprasad MLA
2	District Level Committee	12.11.10	Yes	P K Jayalakshmi, Minister & MLA
	West Bengal	28.01.2010	Yes	Md. Salim, Ex-M.P.
	-do-	17.06.10	Yes	Md. Salim, Ex-M.P
	-do-	03.11.2011	Yes	1.Shri Nasiruddin Ahmed, M.L.A. 2.Dr. M. Nurruzzaman, M.L.A.
	-do-	15.03.12	Yes	1.Shri Nasiruddin Ahmed, M.L.A. 2.Dr. M. Nurruzzaman, M.L.A.
	District Level Committee Murshidabad	01.07.10	Yes	(i) Id Mahammad, MLA (ii) Jane Al Mia , MLA (iii) Insar Ali Biswas, MLA (iv)Bibhas Chakroborty, MLA
	-do-	07.02.11	Yes	(i)Bibhas Chakroborty, MLA (ii)Manoj Chakroborty, MLA (iii) Id Mahammad, MLA
	-do-	09.08.11	Yes	(i)Sahanaj Begam, (ii)Representative of Adhir Ranjan Chowdhury, MP (iii)Mohd. Soharab, MLA, (iv)Feroza Begum, MLA
-do-	14.11.11	Yes	(i) Representative of Adhir Ranjan Chowdhury, MP (ii)Puspa Das, Representative of Md. Soharab, MLA (iii)Akhruzzaman, MLA Shaoni Singha Roy, MLA Pratima Rajak, MLA Representative of Humayun Kabir, MLA	

	District Level Committee Dakshin Dinajpur	30.12.2010	Yes	Shri Prasanta Kr. Majumder, Hon'ble MP Mafuja Khatun, Hon'ble MLA Shri Narmada Roy, Hon'ble MLA
	-do-	04.07.2011	Yes	Shri Bachchu Hansda, Hon'ble MLA, Shri Satyendra Nath Roy, Hon'ble MLA Shri Biplab Mitra, Hon'ble MLA
	-do-	14.10.2011	Yes	(i) Shri Narmada Roy, Hon'ble MLA (ii) Shri Bachchu Hansda, Hon'ble MLA, (iii) Shri Satyendra Nath Roy, Hon'ble MLA (iv) Shri Biplab Mitra, Hon'ble MLA (v) Begum Mahamuda, Hon'ble MLA (vi) Shri Ujjwal Kumar Basak, Representative of Shri Shankar Chakroborty, Hon'ble MLA
	Birbhum	26.07.2011	Yes	Shri Swapan Kanti Ghosh, MLA
3	Delhi	16.08.2011	Yes	The Hon'ble MP did not attend the meeting
	District Level meeting North East Delhi	23.04.2011	Yes	(i) Shri Mateen Ahmed, MLA, Seelampur (ii) Shri Hasan Hamed, MLA, Mustafabad (iii) Shri Mohan Singh Bisht, MLA, Karawal Nagar, (iv) Shri Sahab Singh Chauhan, MLA, Ghonda (v) Shri Veer Singh Dhangar, MLA, Seemapuri
	District Level meeting North East Delhi	20.05.11	Yes	(i) Shri Mateen Ahmed, MLA, Seelampur, (ii) Shri Hasan Ahmed, MLA, Mustafabad (iii) Shri Mohan Singh Bisht, MLA, Karawal Nagar,

				(iv) Shri Surendra Singh, MLA, Gokal Pur (v) Shri Sahab Singh Chauhan, MLA, Ghonda (vi) Shri Naresh Guar, MLA Babarpur, (vii) Shri Veer Singh Dhingan, MLA Seemapuri (viii) Shri Vipin Sharma, MLA, Rohtas Nagar
4	Odisha			
	State Level Committee	12.09.10	Yes	The following MPs & MLAs have attended Sri Sidhant Mohapatra, MP, Loksabha Miss. Sushila Tiriya, MP, Rajyasabha, Sri Santosh Singh Saluja, MLA
	State Level Committee	10.02.11	Yes	Three MPs and two MLAs were invited but they did not attend
	State Level	09.01.12	Yes	Three MPS & two MLAs were invited but they did not attend.
	District Level Committee	24.09.11	Invited two MPs and two MLAs	Shri Sidhant Mohapatra, MP, Loksabha, Miss. Sushila Triya, MP, Rajyasabha, Shri Chradhar Paik, MLA, Sri K. Narayan Rao, MLA
	District Level Committee	31.01.2011	Yes	MPs representative attended
	District Level Committee	28.07.11	Yes	The following persons attended Sri K. Narayan, MLA, Paralakhemundi, Sri Pradeep Nayak, MPs, Representative
	District Level Committee	20.01.12	Yes	Not attended
	District Level Committee	02.08.12	Yes	Not attended
5	Arunachal Pradesh			
	District Level Committee	11.05.10	No in the initial notification of the State Govt. vide No. SW-0419/99 Vol. III dated 2 nd March, 2010 the	NA

			MP & MLAs were not included as the member of the DLC	
	East Kameng District Level Committee	30.06.10	Yes MPs and MLAs were invited .MLA attend the meeting but MPs could not attend meeting due to busy schedule	Shri Atum Welly MLA, Shri Kumar Wali MLA Shri Tapuk Taku MLA, Shri Tani Loffa MLA Smti Karya Bagang MLA
	District Level Committee	07.09.10	Yes, MLAs were invited.	Shri Atum Welly MLA, Shri Kumar Wali MLA Shri Tapuk Taku MLA, Shri Tani Loffa MLA Smti Karya Bagang MLA
	District Level Committee	07.05.11	Yes, MLAs were invited.	Shri Atum Welly MLA, Shri Kumar Wali MLA Shri Tapuk Taku MLA, Shri Tani Loffa MLA Smti Karya Bagang MLA
6	Mizoram			
	District Level Committee Mamit	11.07.2008	Yes	
	-do-	05.08.2008	Yes	
	-do-	21.01.2009	Yes	
	-do-	09.02.2009	Yes	
	-do-	10.01.2011	Yes	
	-do-	15.02.2011	Yes	(i)Pu John Rotluangliana, MLA (ii)Pu Lalrinmawia Ralte, MLA (iii)Pu Lalrobiaka, MLA
	-do-	20.04.2011	Yes	
	-do-	21.04.2011	Yes	
	-do-	12.05.2011	Yes	
	-do-	07.09.2011	Yes	Pu John Rotluangliana, MLA
	-do-	07.10.2011	Yes	
	-do-	03.11.2011	Yes	
	Langwtlai District Level Committee	09.02.2011	Yes	(i) C. Ramhluna, MLA (ii)H. Zothangliana, MLA
	-Do-	28.06.2011	Yes	H. Zothangliana, MLA
7	Karnataka			
	SLC	19.08.2009, 30.08.2010, 15.02.2011,	(Nominated)	(i) Shri N. Dharam Singh (ii)Shri D.N. Rangaswamy (MPS nominated from Lok

		07.09.11, 09.11.11 and 27.03.12		Sabha from Minority Concentration Districts (iii) Shri Anil H. Lad (Nominated from Rajya Sabha)
	DLC	During 2011-12 Deputy Commissioners have conducted 53 meetings District Level Committee meetings on PM's 15 Point Programme	(Nominated)	(i) Shri U.T. Khader, MLA Mangalore (ii) Shri Derick M.B. Folinfaw, MLA (Nominated) Austin Town, Bangalore
8	Bihar			
	State Level Committee	09.03.2011	Yes	(i) Shri Maulana Mohd. Asrarul Haq, M.P. Lok Sabha, (ii) Shri Kirti Azad, M.P. Lok Sabha (iii) Ram Vilas Paswan, M.P. Rajya Sabha

Annexure - IV

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Status of Data in MIS-MsDP as on 30.11.2012

S.No	Data Items	State	Districts	Total(Districts)	
1	Village Beneficiary Details	Assam	Cachar , Dhubri, Kamrup, Marigaon, Barpeta, Bongaigaon	6	
		Arunachal Pradesh	East Kameng	1	
		Bihar	Paschim Champaran, Darbhanga	2	
		West Bengal	Murshidabad, North Parganas, Malda, Bardhaman, Dakshin Dinajpur Nadia	6	
		Karnataka	Bidar , Gulbarga	2	
		Maharashtra	Hingoli	1	
		Uttar Pradesh	Barabanki, Bareilly,Shrawasti	3	
		Manipur	Thoubal	1	
		Orissa	Gajapati	1	
		Jharkhand	Gumla, Sahebganj	2	
		Haryana	Mewat , Sirsa	2	
		Kerala	Wayanad	1	
		Meghalaya	West Garo Hills	1	
		Total Number of Districts			
2	Physical Progress Details	West Bengal	Malda, Dakshin Dinajpur, South Parganas, Bardhaman, Murshidabad, Howrah	6	
		Total Number of Districts			
		6			
3	Photos Uploaded	West Bengal	Dakshin Dinajpur, South Parganas, Bardhaman	3	
		Total Number of Districts			
		3			

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MINUTES OF THE EIGHTEENTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON TUESDAY, 4th JUNE, 2013

The Committee met from 1500 hrs. to 1640 hrs. in Committee Room 'E', Parliament House Annexe, New Delhi.

PRESENT

SHRI HEMANAND BISWAL - CHAIRMAN

**MEMBERS
LOK SABHA**

2. Shri M. Anandan
3. Smt. Susmita Bauri
4. Shri Tarachand Bhagora
5. Smt. Rama Devi
6. Shri Wakchaure Bhausahab R.
7. Smt. Sushila Saroj
8. Shri Pradeep Kumar Singh
9. Shri Lalit Mohan Suklabaidya

RAJYA SABHA

10. Shri Ahmad Saeed Malihabadi
11. Prof. Mrinal Miri
12. Shri Jesudasu Seelam
13. Shri Mohammad Shafi
14. Shri Shankarbhai N. Vegad

LOK SABHA SECRETARIAT

1. Shri Devender Singh - Joint Secretary
2. Smt. Anita Jain - Director
3. Shri Kushal Sarkar - Additional Director

2. At the outset, the Chairman welcomed the Members to the sitting of the Committee.

3. The Committee then considered and adopted the draft Thirty-eighth Report on Action taken by the Government on the observations/recommendations contained in the Twenty-seventh Report of the Committee on the subject "Scheme of Multi-sectoral Development Programme" pertaining to the Ministry of Minority Affairs without any modification/amendment.

4. The Committee authorized the Chairman to finalize the draft Report and present the same to both the Houses of Parliament.

5. **** **** **** ****

6. **** **** **** ****

7. **** **** **** ****

8. **** **** **** ****

9. **** **** **** ****

The Committee then adjourned.

APPENDIX

ANALYSIS OF ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS CONTAINED IN THE TWENTY-SEVENTH REPORT OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (FIFTEENTH LOK SABHA)

	Total	Percentage
I. Total number of Recommendations	16	
II. Observations/Recommendations which have been accepted by the Government (Paragraph Nos. 1.58, 1.59, 1.60, 1.61, 1.62, 1.63, 1.64, 1.65, 1.66, 1.67, 1.69, 1.70, 1.71, 1.72 and 1.73).	15	93.75
III. Observations/Recommendations which the Committee do not desire to pursue in view of the replies -Nil	0	0
IV. Observations/Recommendations in respect of which replies of the Government have not been accepted and which require reiteration - Nil	0	0
V. Observations/Recommendations in respect of which replies of the Government are interim in nature (Paragraph No 1.68).	1	6.25